

GOVERNMENT OF MANIPUR  
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS  
DEPARTMENT

NOTIFICATION

Imphal, January 22, 2018

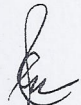
No. 1/2/98-Law (HRC) Pt-II : The Government of Manipur invites application from all interested persons for appointment of 2(two) Members of the Manipur Human Rights Commission, as detailed below :-

1.	Position :	Member of Manipur Human Rights Commission
2.	Number :	02 (Two)
3.	Eligibility :	(i) One Member to be appointed from amongst persons who is, or has been, a Judge of a High Court or District Judge in the State with a minimum of seven years experience as District Judge; (ii) One Member to be appointed from amongst persons having knowledge of, or practical experience in, matters relating to human rights.
4.	Language Requirement :	Working knowledge of English and Manipuri language.
5.	Duration :	5 years from the date of entering upon his Office and shall be eligible for re-appointment for another term of 5 years. Provided that no member shall hold office after he has attained the age 70 years (Section 24(2) of the Protection of Human Rights Act, 1993)
6.	Salaries & Allowances :	Salaries & Allowances will be governed by the Manipur Human Rights Commission (Salaries and Allowances and other Terms & Conditions of service of the Chairperson & Members) Rules, 2004 as amended from time to time.
7.	Age limit :	Age of applicant shall be below 70 years as on 1 <sup>st</sup> February, 2018.

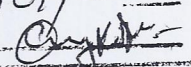
Interested persons may submit their application along with their bio-data (along with self-attested copies of Certificates etc.) to the Secretary (Law & Legislative Affairs), Govt. of Manipur at Room No. 7, Manipur Secretariat North Block, Imphal on or before 04:30 p.m. of 26<sup>th</sup> February, 2018.

Persons who had already applied under the Department's earlier notification of even number dated 01-07-2017 may not apply again.

Appointment shall be made in accordance with the provisions of the Protection of Human Rights Act, 1993 and the procedure laid down thereunder.



(Nungshitombi Athokpam)  
Additional Secretary (Law)  
Government of Manipur

HIGH COURT OF MANIPUR
09914
DATE: 29/01/2018
INITIAL OF D.A. 

*Circulate to all concerned*  
AG  
29/1/18  
S.P. Singh

*For circulation to all TDJS officers of this Ministry & Notice Board for uploading in the website*  
30/1/18  
D. Singh Sr. PA Contd./-  
System Analyst

(2)

Copy to :

1. The Secretary to Chief Minister, Manipur.
2. The P.S. to Minister (Law & Legislative Affairs), Manipur.
3. The P.S. to Advocate General, Manipur.
4. The P.S. to Chief Secretary, Government of Manipur.
5. The Registrar General, High Court of Manipur.
6. The Director, Information and Public Relations, Manipur. He is requested to kindly arrange for publication of the above advertisement in 2(two) local dailies (01 Manipuri and 01 English for 02 consecutive days).
7. The Government Advocate (High Court), Manipur.
8. The Joint Secretary, Manipur Human Rights Commission.
9. The Director, All India Radio Imphal, for kind announcement as News item.
10. The President, All Manipur Bar Association/High Court Bar Association.
11. The Website Manager, IT Department for kindly uploading to Manipur Govt. Official website.
12. Notice Board.
13. Guard File.